

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 361/GT/2020**

Subject : Petition for revision of tariff for the period 1.4.2014 to 31.3.2019 after truing up for Pragati-III CCPS (1371.2 MW) power plant.

**Petition No. 376/GT/2020**

Subject : Petition for determination of tariff of Pragati-III CCPS (1371.2 MW) for the period 1.4.2019 to 31.3.2024.

Petitioner : Pragati Power Corporation Limited

Respondents : BSES Yamuna Power Limited and 6 others.

Date of Hearing : **16.3.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri I.S Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Nikunj Mahajan, Advocate, PPCL  
Ms. Eksha Kashyap, Advocate, PPCL  
Ms. Suparna Srivastava, Advocate, PSPCL  
Shri Tushar Mathur, Advocate, PSPCL  
Shri Buddy Ranganadhan, Advocate, TPDDL  
Shri Anand Shrivastava, Advocate, TPDDL  
Ms. Ishita Jain, Advocate, TPDDL  
Ms. Priya Goel, Advocate, TPDDL  
Ms. Shefali Sobti, TPDDL  
Shri Rahul Kinra, Advocate, BYPL and BRPL  
Shri Aditya Ajay, Advocate, BYPL and BRPL  
Ms. Megha Bajpeyi, BRPL

**Record of Proceedings**

During the hearing, learned counsel for the Petitioner prayed for an adjournment in the matters on the ground of unavailability of the arguing counsel. This request was accepted by the Commission.

2. While adjourning the matter, the Commission directed the Petitioner to submit following additional information by **21.4.2023**:

**Petition No. 361/GT/2020**

- i. The Petitioner has not furnished proper Form 11 i.e., calculation of weighted average rate of Depreciation vide ROP reply dated 28.02.2023. The Petitioner*



*should submit the calculation of weighted average rate of depreciation as per the prescribed format in 2014 Tariff Regulations.*

3. The Respondents to file their replies, by **12.5.2023**, after serving copy to the Petitioner, who may, thereafter file its rejoinder, if any, on or before **26.5.2023**. The parties shall complete their submissions within the due dates mentioned and no extension of time shall be granted.
  
4. These matters shall be listed for hearing on **8.6.2023**.

**By order of the Commission**

Sd/-  
(Deepak Pandey)  
Assistant Chief (Law)

